## GOVERNMENT OF INDIA MINISTRY OF COAL RAJYA SABHA UNSTARRED QUESTION NO. 1161 TO BE ANSWERED ON 31.07.2023

#### **Compensation to the farmers**

#### 1161. Shri Khiru Mahto:

### Will the Minister of *Coal* be pleased to state:

- (a) whether the West Bokaro Division of Tata Steel has acquired 201 acres of land at Kedla village in Ramgarh District of Jharkhand under the Collieries Land Acquisition Act;
- (b) if so, whether the ryots from Scheduled Castes, Scheduled Tribes and Extremely Backward Castes, whose land has been acquired by the West Bokaro Division of Tata Steel have not been compensated till date;
- (c) whether those ryots would be paid the compensation as four times of current market value under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 passed by Parliament; and
- (d) if so, by when, and if not, the reasons therefor?

# ANSWER MINISTER OF COAL, MINES AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) to (d): The mining leases of TISCO was initially granted by the then Zamindar on 21.11.1945 for a period of 999 years in favour of M/s Bokaro & Ramgarh Limited. This was subsequently sub-leased to M/s West Bokaro Colliery in Bihar for M/s TISCO. This lease was recognised by the Government of Bihar in 1973 before the enactment of Coal Mines (Nationalisation) Amendment Act, 1976. Central Government does not maintain information related to land acquisition matters of Tata Steel.

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